

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,  
ALLAHABAD.

....

Original Application No. 424 of 2002.

this the 23rd day of April 2002.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.  
HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER(A)

Veer Pal Singh Vaidwan, S/o Late Sukhbir Singh, R/o  
Quarter No. Type II/2, Telephone Colony, Baraut,  
District Baghpat.

Applicant.

By Advocate : Sri Siddhartha.

Versus.

1. Union of India through the General Manager,  
Telecom, District Meerut.
2. The Divisional Engineer (phones) Baraut, Baghpat.
3. The Divisional Engineer (Admn.) o/o G.M. Telecom.  
District Meerut.

Respondents

By Advocate : Sri R.C. Joshi.

ORDER (ORAL)

JUSTICE R.R.K. TRIVEDI, V.C.

By this application under Section 19 of the A.T.  
Act, 1985 the applicant has challenged the order  
dated 15.3.2002, by which the request of the applicant  
for voluntary retirement from Government service has  
been accepted w.e.f. 16.3.2002. This order has been  
passed by the Divisional Engineer (phones), Baraut.  
The learned counsel for the applicant has submitted  
that the Divisional Engineer (phones) was not competent  
to accept the notice of retirement tendered by the  
applicant. It is submitted that the competent authority  
could be the General Manager. It is also submitted  
that before notice could be accepted, the applicant

*[Handwritten signature]*

made an application to withdraw his application dated 8.3.02 and in view of this it was not proper for the Divisional Engineer (phones) to accept the application for voluntary retirement. Before coming to this Tribunal, the applicant preferred a representation to the General Manager, which according to him, is his appointing authority. He had narrated the facts and circumstances in which he tendered the application dated 8.3.2002. The learned counsel for the applicant has submitted that the representation of the applicant has not yet been decided.

2. As the applicant has already approached the competent authority, in our opinion, ends of justice would be better served if the direction is given to the General Manager to decide the representation of the applicant by a reasoned order within the specified time.

3. The O.A. is accordingly disposed of finally with the direction to the General Manager, Telecom., District Meerut to consider and decide the representation of the applicant by a reasoned and speaking <sup>order</sup> within a period of two months from the date of communication of this order. There will be no order as to costs.



MEMBER (A)



V.C.

GIRISH/-